

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.106
C.P.(IB)/147(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Shreeji Shipping
V/s
RCC Ltd

.....Applicant

.....Respondent

Order delivered on 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Despite repeated calls, none has appeared on behalf of the applicant to pursue the application. It is seen from the last order dated 17.01.2024, that none has appeared on behalf of the applicant to pursue the application. It seems that the applicant has lost interest in the matter.

Accordingly, **C.P. (IB)/147(AHM) 2022** is dismissed in default.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)